

**HIGH COURT OF MANIPUR
AT IMPHAL
NOTIFICATION NO. 96**

Imphal the 18th December, 2020

No. HCM/SC-2020/RG/18063 : it is hereby notified that Hon'ble the Chief Justice is pleased to approve the following fee(s) for its Standing Counsel/Counsel:-

SI No.	Particulars	Acceptable fee (in Rupee)
1.	i. Retainer Fee for the Supreme Court ii. Retainer Fee for the High Court	Rs. 7,500/- per month Rs. 3,000/- per month
2.	i. Drafting of Special Leave Petition, Writ Petition, Appeal and Other Petitions on behalf of the High Court for appearance in the Supreme Court. ii. Drafting of Writ Petition, Appeal, Revision and Other Petitions for appearance in the High Courts.	Rs. 10,000/- Rs. 5,000/-
3.	i. Drafting of Application/Reply/Affidavit and Rejoinder on behalf of the High Court for appearance in the Supreme Court. ii. Drafting of Application/Reply/Affidavit and Rejoinder for appearance in the High Courts.	Rs. 5,000/- Rs. 3,000/-
4.	i. Fee for Senior Advocates appearing in the Supreme Court on behalf of High Court ii. Fee for Senior Advocate appearing in case before High Court on behalf of High Court.	To be decided by the Hon'ble Chief Justice from time to time on case to case basis.
5.	i. Appearance Fee before the Supreme Court: a. All effective hearing and b. Formal non effective hearing ii. Appearance Fee before the High Courts a. All effective hearing and b. Formal non effective hearing	Rs. 3,000/- Rs. 1,500/- Rs. 2,500/- Rs. 1,000/-
6.	Appearance Fee before any other Courts/Tribunals	To be decided by the Hon'ble Chief Justice from time to time on case to case basis

7.	Miscellaneous Expenses i.e., translation, phone, fax, photocopy, e-mail computer and other expenses as per the actual cost incurred by the retainer.	As per the actual cost incurred, supported by bills or reasonable bill certified by the counsel about the actual expenses subject to scrutiny.
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N.B. 1. The above mentioned fee structure shall be applicable to all pending and disposed of cases for representing the High Court of Manipur

2. Counsel taking two or more identical cases for hearing where issues are substantially the same will be entitled to single fee.

By Order etc.

A. Guneshwar Sharma

(A. GUNESHWAR SHARMA)
REGISTRAR GENERAL
HIGH COURT OF MANIPUR

Endt. No. HCM/SC-2020/RG/18064-76

Imphal the 18th December, 2020

Copy to:

1. The Secretary (Law), Govt. of Manipur
2. The Registrar (Judl), High Court of Manipur
3. The Joint Registrar (Judl)/(Admn./PM&P), High Court of Manipur
4. The Deputy Registrar (Admn)/(Accounts & Planning), High Court of Manipur
5. The Principal Secretary to Hon'ble the Chief Justice
6. The Assistant Registrars/L.R.O/Chief Translator/Sr. Private Secretary/Court Managers
7. The System Analyst, High Court of Manipur
- *he is requested to upload on official website*
8. The Private Secretary to Hon'ble Mr. Justice L.S. Jamir
9. The Private Secretary to Hon'ble Mr. Justice Kh. Nobin Singh
10. The Private Secretary to Hon'ble Mr. Justice M.V. Muralidaran
11. The Private Secretary to Hon'ble Mr. Justice A. Bimol Singh
12. The Private Secretary to Registrar General, High Court of Manipur
13. All Supdts./Stam Reporter/Court Officers/Protocol Officer/Sr. Grade Translator/Computer Programmer, High Court of Manipur.
14. The Concerned File.

A. Guneshwar Sharma

REGISTRAR GENERAL
HIGH COURT OF MANIPUR
